

HIGH COURT OF MADHYA PRADESH
BENCH AT INDORE

:: NOTICE ::

No. Admn./78-A/119-A/

Indore, dated /05/2017

As per recommendation made by the Indian Law Report (M.P.) Committee and approval of Hon'ble the Chief Justice, all the secretarial staff posted with Hon'ble Judges are directed to invariably type all AFR Judgments on judgment sheets rather than order sheets and also that cover/title page of the AFR Judgment should contain all the 9 necessary particulars of the case enumerated below:-

1. Case No.
2. Parties Name
3. Date of Judgment
4. Bench constituted of Hon'ble Justice..... and Hon'ble Justice.....
5. Judgment delivered by Hon'ble Justice.....
6. Whether approved for reporting.....
7. Name of counsels for parties.....
8. Law laid down.....
9. Significant paragraph numbers.....

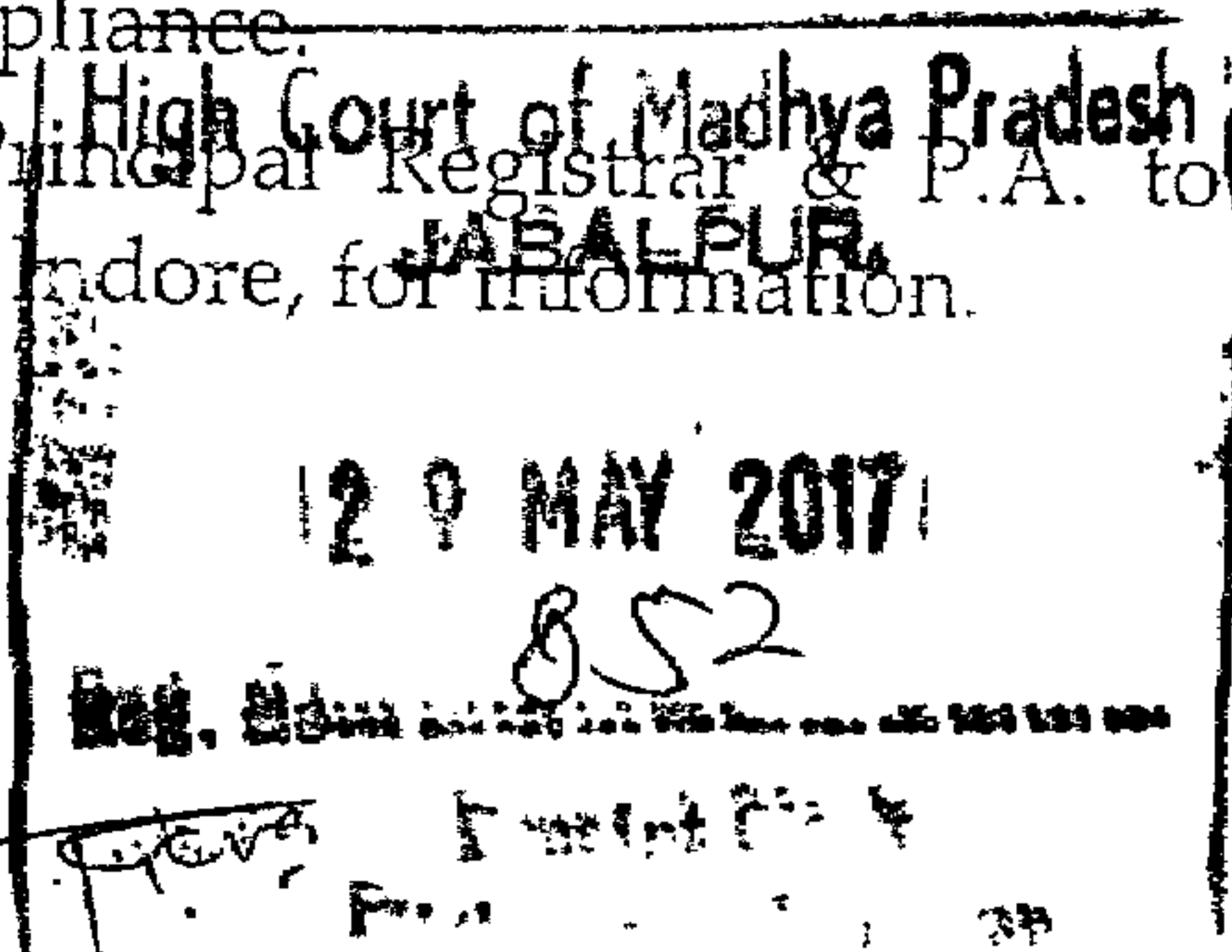
Non-compliance of this notice shall be viewed seriously on administrative side.

sd/-
(DEVENDRA SINGH SOLANKI)
PRINCIPAL REGISTRAR

Endt. No. Admn./78-A/ 950
Copy to :-

Indore, dated 26/05/2017

- P.S. to Hon'ble Shri Justice _____, for kind information to Hon'ble Lordship.
- ✓ ● The Secretary, ILR (M.P.) Committee, High Court Madhya Pradesh, Jabalpur, for information in reference to Memo No. C/2195/ILR, Jabalpur, dated 17/05/2017.
- P.S./P.A./Stenographer to Hon'ble Shri Justice _____ for necessary compliance.
- P.A./Reader to Principal Registrar & P.A. to Registrar, High Court of Madhya Pradesh, Bench at Indore, for information.



(DEVENDRA SINGH SOLANKI)
PRINCIPAL REGISTRAR

30/05/17
Asst. Reg. (ILR)

Leave

29.5.17